RAJASTHAN HIGH COURT, JODHPUR ORDER

No.Estt.(RJS)/82/2021

Following Judicial officers are hereby appointed/posted as Presiding Officers of the vacant Court shown against their names in addition to their own duties till further orders:-

S. No.	Names of officers with present post to whom additional appointment is to be given in addition to their own duties. SARVA SHRI/MS./DR.:	Name of Vacant Court(s)
1	2	3
	AJMER JUDGESHIP	
1.	KAUSHAL SINGH ADJ NO.1, AJMER	DISTRICT & SESSIONS JUDGE, AJMER
	BANSWARA JUDGESHIP	
2.	INDRA SINGH MEENA CJ & JM, BAGIDORA	CJ & JM, ANANDPURI
	BHARATPUR JUDGESHIP	
3.	KANA RAM MEENA SPL. ACJM (P.C.P.N.D.T. ACT CASES), BHARATPUR	CJ & JM, UCHAIN
	JAIPUR METROI JUDGESHIP	
4.	SURENDRA KHARE ADJ NO.7, JAIPUR METROI	ADJ, BASSI, JAIPUR METROPOLITAN-I (HQ. AT BASSI)
	MERTA JUDGESHIP	
5.	RAM DEO SANDOO ADJ, MERTA	DISTRICT & SESSIONS JUDGE, MERTA
6.	NEERAJ KUMAR-I ADJ No.1, PARBATSAR	ADJ, KUCHAMAN CITY
7.	PRADEEP KUMAR VERMA ADJ, DEEDWANA	ADJ, LADNU
	SAWAIMADHOPUR JUDGESHIP	
8.	HIMANSHU GARG ACJ & JM, SAWAIMADHOPUR	CJ & JM, CHAUTH KA BARWARA
	TONK JUDGESHIP	
9.	VINOD KUMAR SHARMA ADJ, MALPURA	ADJ, NIWAI
10.	BHAWNA BHARGAVA SR.CJ-CUM-ACJM, MALPURA	SR. CJ-CUM-ACJM, TODARAISINGH

Note:

- 1. The officers shall dispose off minimum 40% additional work as per circular of standard of work.
- 2. The officers who have been appointed as P.O. of out lying Courts in addition to their own duties shall hold Court at the respective places at least for three days in alternative week.
- 3. The cases in which accused are in custody and/or there are direction of higher Court for time bound disposal of case, shall be decided on priority basis.

REGISTRAR (ADMN.)

Date: 24.08.2021

Date: 24.08.2021

No.Estt.b2(v)1/WA/2021/2598

Copy forwarded to the following for information and necessary action:-

1. The Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court, Jodhpur/ Bench, Jaipur.

2. The Secretary to the Law Minister, Government of Rajasthan, Jaipur.

- 3. P.S. to All Hon'ble Judges at Jodhpur.
- 4. The Principal Secretary to the Government, Law Department-Cum-Legal Remembrancer, Rajasthan, Jaipur.
- 5. The Secretary to the Government of Raj., Department of General Administration (Gr.2), Jaipur.
- 6. The Secretary, Lokayukta, Sachivalaya, Jaipur.
- 7. The Accountant General, Rajasthan, Jaipur.
- 8. The Registrar General /Registrar(Vig.)/(Admn.)/(Rules)/(Class.)/(Exam.)/OSD(F&I)/(Judicial) Rajasthan High Court, Jodhpur and Registrar hq. At Delhi.
- 9. The Registrar(Admn.), Rajasthan High Court Bench, Jaipur with the request to distribute the copies of this order to all the Hon'ble Judges sitting at Jaipur through P.S., Member Secretary, Rajasthan State Legal Services Authority and all the Judicial Officers posted in the Registry at Jaipur Bench, Jaipur.
- 10.All Jt. Registrars/ Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 11. Concerned District & Sessions Judges with the request to serve/circulate the copy of this order to the concerned Courts/Officers/Treasury Officers as per direction issued vide this office letter No 17022 dated 08.10.2015.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

Personal File/

Conf./Accounts/General/

Sub.Court/Statistics/Computer Cell/RJS Leave/

Jr.Actt./Building Cell

REGISTRAR (ADMN.)